

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:6979  
ANSWERED ON:07.05.2010  
CBI INQUIRY ON ILLEGAL CONSTRUCTION IN DELHI  
Singh Shri Sushil Kumar

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Government has taken note of the illegal constructions in various parts of Delhi;
- (b) if so, the details thereof;
- (c) whether the Central Bureau of Investigation (CBI) had registered some cases about illegal construction in Delhi in 2006; and
- (d) if so, the details thereof and the action taken thereon?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) & (b): In the National Capital Territory of Delhi (NCTD), construction activities are governed by relevant provisions of The Delhi Development Act, 1957, The Delhi Municipal Corporation Act, 1957, The New Delhi Municipal Council Act, 1994, the Master Plan, Zonal Development Plans and building bye-laws. The local bodies concerned take necessary action from time to time to deal with the problem of illegal/unauthorized construction in accordance with the provisions of law mentioned above.

(c) & (d): The Municipal Corporation of Delhi (MCD) has informed that CBI has registered cases in 2006 against a number of officials of MCD in connection with illegal construction. In some cases, the preliminary inquiry has been closed by the CBI, whereas in some other cases, prosecution sanction has been granted and are pending trial before the Court. In many cases, departmental proceedings, either for major penalty or minor penalty have been initiated.

Delhi Development Authority and New Delhi Municipal Council have informed that no such cases have been registered by CBI regarding illegal construction.